

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 3319/2015

New Delhi this the 17th day of December, 2015

**Hon'ble Mr. Justice B. P. Katakey, Member (J)
Hon'ble Shri P. K. Basu, Member (A)**

1. Gaje Singh (Mali)
Aged about 57 years,
S/o. Shri Ram Singh,
R/o. Q-171, Mohan Garden,
Delhi.
2. Mohan Singh (Chowkidar)
Aged about 59 years,
S/o. Shri Mangal Singh,
R/o. E-116, Bharat Vihar,
Begampur, Delhi.Applicants

(By Advocate : Mr. Kartar Singh)

VERSUS

1. Municipal Corporation of Delhi, Through
Commissioner (North),
MCD Building,
Kamla Market,
Delhi.
2. The Deputy Director,
Horticulture Department,
Municipal Corporation of Delhi
Rohini Zone,
Delhi.Respondents
3. Delhi Development Authority,
Through its Vice Chairman
Vikas Sadan I.N.A.,
Delhi.

(By Advocate : Mr. M. S. Reen for R-1 & 2 and Mr. Rajeev Kumar
for R-3, DDA)

O R D E R (O R A L)

Hon'ble Mr. Justice B. P. Katakey, Member (J)

Heard Mr. Kartar Singh, learned counsel for the applicants, Mr. Reen, learned counsel appearing for R-1 & 2 and Mr. Rajeev Kuamr for R-3.

2. It has been submitted by the learned counsel for the parties that this O.A may be disposed of in terms of the order dated 03.12.2015 passed in O.A 1805/2015 as well as order dated 01.12.2015 passed in O.A 3623/2014, by this Tribunal.
3. Having regard to the aforesaid submissions advanced, the O.A stands disposed of in terms of the directions contained in the aforesaid above two orders passed in aforesaid O.As. The respondents no. 1 & 2 shall pass a reasoned order within a period of three months from the date of receipt of a copy of this order.
4. O.A, accordingly, stands disposed of. No costs.

(P. K. Basu)
Member (A)

(Justice B.P. Katakey)
Member (J)

/Mbt/

